

FORM A
PUBLIC ANNOUNCEMENT

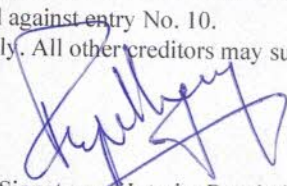
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF DUGAL ASSOCIATES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	DUGAL ASSOCIATES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	26.03.1998
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U26960DL1998PTC092946
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office (As per MCA Masterdata): F-38/2, Near Maruti Service Station, Okhla Industrial Area, Phase-II, New Delhi-110020 Regd. Office (As per NCLT Order): D-242, Krishna Park, Devli Park, Khanpur, New Delhi-110062
6.	Insolvency commencement date in respect of corporate debtor	11.12.2019 (Order received on 07.01.2020)
7.	Estimated date of closure of insolvency resolution process	180 days from the date of commencement of Insolvency Resolution Process i.e. 08.06.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Pradeep Upadhyay Regd No: IBBI/ IPA-001/IP-P01415/2018-19/12233
9.	Address and e-mail of the interim resolution professional, as registered with the Board	1-4/6, Sector-16, Rohini, Delhi-110089 capuaindia@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B-2/42, Sector-18, Rohini, Delhi-110089 pradeepupadhyayibbi12233@gmail.com
11.	Last date for submission of claims	21.01.2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/home/downloads (b) Not Applicable

1. Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the DUGAL ASSOCIATES PRIVATE LIMITED on 11.12.2019.
2. The creditors of DUGAL ASSOCIATES PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 21.01.2020 to the interim resolution professional at the address mentioned against entry No. 10.
3. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
4. Submission of false or misleading proofs of claim shall attract penalties.

Date: 07/01/2020
Place: Delhi


 Name and Signature of Interim Resolution Professional
Pradeep Upadhyay
Regd No: IBBI/ IPA-001/IP-P01415/2018-19/12233